

DIVISION BENCH

ITEM NO.106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CONT. A. 03/2023 IN CP (IB) No.140/ALD/2017

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S ASREC (INDIA) LIMITED V/S M/S SHASHI OILS AND FATS PVT LTD
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Kunal Godwani, Adv. : *For Applicant/ Successful Bidder in Cont. A. 03/2023*

Sh. Manu Ghildyal, Adv. : *For the Respondents in Cont. A. 03/2023*

ORDER

Ld. Counsels representing the parties are present.

CONT. A. 03/2023

1. As per the previous order dated 17.01.2024, it was observed by this Tribunal that the Respondent no.2 has not complied with the previous directions issued by this Tribunal for the purpose of providing electricity connection to the Successful Auction Bidder. Para nos.8 & 9 of the said order dated 17.01.2024, are as under :-

8. In the wake of the circumstances as above, and in view of the fact that the premises of the applicant continue to be without electricity connection despite our order, we deem it appropriate to issue notice to the Respondent No.2 to be present in person on the next date of hearing to explain the circumstances about not providing the electricity connection as also in not complying the para 7 of the order dated 22nd December, 2023, and rather insisting for filing fresh application for connection.

-Sd-

-Sd-

9. Keeping in view, the continued violation on the part of the Respondent No.2, let the matter be also notified to the Managing Director so that the entire State of affairs are also brought to his notice for taking appropriate action in the matter.

2. Today, the Ld. Counsel representing the Respondent no.2/ Paschimanchal Vidyut Vitran Nigam Limited states that the necessary action is being taken for implementation of the order and for providing connection to the Successful Bidder, for which the requisite amount also has since then been deposited by the Applicant and the line agreement has also been executed between the auction purchaser as well as the electricity department. The same may take some time.
3. Ld. Counsel representing the Respondent no.2/ Paschimanchal Vidyut Vitran Nigam Limited also further states that the affidavit of the concerned incumbent executive engineer would be filed during the course of the day with advance copy to be supplied to the opposite side.
4. Let the matter be adjourned for further consideration on 12th March, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

6th February, 2024

Kavya Prakash Srivastava
(Stenographer)